

Government of Jammu and Kashmir
Industries and Commerce Department
Civil Secretariat, Jammu

Notification
Jammu, the 22nd March, 2017

SRO 135 In exercise of the powers conferred by section 15 read with section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby makes the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 notified vide SRO-105 dated 31-03-2016; namely:-

1. **In rule 33**, for the figures & Words “50 hectares, the figures & words “10 hectares” shall be substituted.

2. **In rule 43**, the following shall be added as 2nd proviso namely:-

“Provided further that Quarry Licence upto one hectare shall be granted only to the residents of Jammu & Kashmir. However, in case of Government works and emergent nature works, the Quarry Licence shall be granted to the Central/State government Institution such as BRO, NHAI, CPWD, JKPCCE etc”.

3. **In rule 52**, the following shall be added as proviso; namely:-

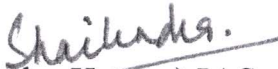
“Provided that the mining leases through open auction upto 5 hectares, shall be granted only to permanent residents of Jammu and Kashmir State, and above 5 hectares, preference will be given to State subject either individually or in Joint Venture with non-residents”.

4. **In rule 56 after clause (v) of sub-rule(1)**, the following shall be added as “clause (vi)”; namely:-

“(vi) Short Term Permit, upto one hectare shall be granted only to the residents of Jammu and Kashmir. However, in case of Government works and emergent nature works, the Short Term Permit shall be granted to the Central/State Government Institution such as BRO, NHAI, CPWD, JKPCCE etc”.

5. **In schedule -I** at serial No. 5.2 and 5.4, for the figures “25”, the figures “20” shall be substituted.

By Order of the Government of Jammu and Kashmir.


(Shailendra Kumar), IAS
Commr/Secretary to Government
Industries & Commerce Department

Copy to the:-

1. Secretary, Government of India, Ministry of Mines, New Delhi.
2. Chairman, J&K State Pollution Control Board, Jammu
3. Divisional Commissioner, Jammu/Kashmir
4. Commr/Secretary to Government, PW (R&B) Deptt.
5. Secretary to Government, PHE, I&FC Deptt.
6. Deputy Commissioner _____
7. Director, Geology & Mining Department, Jammu
8. Director, Archives, Archaeology and Museums, J&K, Jammu
9. Secretary, Legislative Assembly, Jammu.
10. Private Secretary to the Hon'ble Chief Minister
11. OSD to Hon'ble Minister for Industries & Commerce.
12. Spl. Assistant to the Hon'ble Minister of State, I&C.
13. General Manager, Government Press, Jammu for publication in the Government Gazettee.
14. Private Secretary to Hon'ble Minister/HMOS _____.
15. Private Secretary to the Chief Secretary, J&K.
16. Private Secretary to Commr/Secretary, I&C Deptt.
17. Incharge Website; I&C Deptt.

9